Statement

Details of steps taken by Government to combat and curb drug consumption and smuggling

- Ministry of Social Justice & Empowerment under its scheme of Prevention of Alcoholism and Substance (Drug) Abuse is providing financial assistance to Non-Governmental Organizations for running De-addiction centres.
- ii) A National Drug Awareness Campaign is launched every year on the occasion of 'International Day against illicit trafficking and Drug Abuse' on 26th June. Under this campaign, ill effects of the drugs are discussed with people so that correct information and life skills are available to young people to help them to choose a drug free and healthy life style.
- iii) Information, Education and communication (IEC) materials like posters, banners, panels, brochures, audio and visual spots have been developed to impart knowledge about drugs through radio, television, newspapers and other mass media. Special camps are organized from time to time in which the messages against drugs are spread through discussions, rallies, puppet shows, street plays and pantomime shows.
- iv) Strict surveillance and enforcement at import and export points.
- v) Intensive preventive and interdiction efforts along known drug routes.
- vi) Improved coordination between the various drug law enforcement agencies for greater cohesion in interdiction measures.
- vii) Strengthening of international liaison for dissemination of operational intelligence. Government has signed bilateral agreements/MoUs, MLATs/Extradition treaties with many countries to provide mutual cooperation and assistance in all drug related matters. Increased international cooperation has led to number of joint operations including Controlled Delivery operations.
- viii) Special efforts are being made-to deal drug trafficking by Internet Pharmacy, Methamphetamine Labs, courier parcels etc.
- ix) Conducting training programmes for law enforcement officials for upgrading their skills to combat drug trafficking.
- Implementing a scheme of monetary rewards for information leading to seizures of Narcotics drugs to informants and officers.
- xi) Financial assistance being provided to eligible States for strengthening their narcotics units. Apex level coordination committees in the States have been constituted to review the drug situation including illicit cultivation and preventive action taken by the State.

Police under staffed to tackle terror and crime

1235. SHRI A. ELAVARASAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that the police are under staffed to meet the challenge to tackling terror and crime;

(b) whether there are more than 1.3 lakhs vacancies in the Central and State Police Forces;

(c) if so, the details thereof;

(d) whether police to people ratio in our country is much lower as there are 143 police men per one lakh population in our country which is well below the UN mandated minimum norm of 222 police personnel for ever one lakh people; and

(e) if so, the steps taken by Government to strengthen our police force?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) to (c) As per information furnished by Bureau of Police Research & Development (BPR&D), the sanctioned/actual strength of State Police as on 1.1.2007 is given in the Statement (*See* below). The sanctioned and actual strength of Central Police Forces (including Railway Protection Force) as on 1.1.2007 is 7,98,530 and 7,27,509, respectively.

(d) As per information furnished by BPR&D, the sanctioned and actual total police per one lakh population (police-population ratio) at all-India level is 145.25 and 117.09, respectively, as on 1.1.2007.

(e) As 'Police' and 'Law & Order' are State subjects as per the VII Schedule to the Constitution of India, the States are competent to raise police force as per their law & order, internal security and allied requirements. However, the Central Government has been supplementing the efforts of State Governments in modernizing their police forces in terms of infrastructure, to meet challenges to internal security, effectively and to reduce their dependence on Central Police Forces.

Statement

| SI.N | o. States / UTs | Total | |
|------|-------------------|------------|--------|
| | | Sanctioned | Actual |
| 1 | 2 | 3 | 4 |
| 1. | Andhra Pradesh | 92,106 | NR |
| 2. | Arunachal Pradesh | 6,108 | 5,239 |
| 3. | Assam | 55,952 | 46,541 |
| 4. | Bihar | 74,188 | 52,075 |
| 5. | Chhattisgarh | 36,987 | 25,412 |
| 6. | Goa | 4,540 | 4,178 |
| 7 | Gujarat | 72,723 | 53,451 |
| 8. | Haryana | 52,109 | 50,524 |

Sanctioned & Actual strength of total police force (Civil police + Armed police)

| 1 | 2 | 3 | 4 |
|----|------------------|-----------|------------|
| 9. | Himachal Pradesh | 14,722 | 12,033 |
| 10 | Jammu & Kashmir | 68,125 | NR |
| 11 | Jharkhand | 51,081 | 40,663 |
| 12 | Karnataka | 76,997 | 57,509 |
| 13 | Kerala | 43,111 | 39,022 |
| 14 | Madhya Pradesh | 76,365 | NR |
| 15 | Maharashtra * | 1,82,195 | NR |
| 16 | Manipur | 16,771 | 13,339 |
| 17 | Meghalaya | 9,347 | 8,550 |
| 18 | Mizoram | 7,874 | 7,233 |
| 19 | Nagaland | 31,407 | 31,305 |
| 20 | Orissa | 45,156 | 38,752 |
| 21 | Punjab | 71,859 | 63,641 |
| 22 | Rajasthan | 71,664 | 51,051 |
| 23 | Sikkim | 3,522 | 2,854 |
| 24 | Tamil Nadu * | 98,683 | NR |
| 25 | Tripura | 25,504 | 19,367 |
| 26 | Uttar Pradesh | 1,66,126 | 1,50,134 |
| 27 | Uttarakhand | 20,896 | 14,591 |
| 28 | West Bengal | 82,593 | 65,944 |
| 29 | A & N Islands | 2,901 | 2,750 |
| 30 | Chandigarh | 4,628 | 4,395 |
| 31 | D&N Haveli | 208 | 185 |
| 32 | Daman & Diu | 246 | 226 |
| 33 | Delhi | 62,420 | 66,275 |
| 34 | Lakshadweep | 349 | 302 |
| 35 | Pondicherry | 3,246 | NR |
| | All India | 16,32,651 | 9,27,541** |

** All India total of actual excludes the States of Andhra Pradesh, Jammu & Kashmir, Madhya Pradesh, Maharashtra, Tamil Nadu & Pondicherry